

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

SOUTH ZONE, CHENNAI

Original Application No. 144/2020(SZ)

IN THE MATTER OF :-

Dr. Sarvabhoom Bagali

Vs.

State of Karnataka and Others.

Affidavit

In this I, Dr. Lakshamma W/o Nagaraju .M aged about 47 years Deputy Director, Department of Mines and Geology, Bengaluru do hereby solemnly affirm and state as follows:

1. I have been working as the Deputy Director in the Department of Mines and Geology, Bengaluru in the Government of Karnataka. I know the facts of the matter from the records. The Deputy Director, Department of Mines and Geology is the regulating authority over the sand mining. Hence I am competent to swear to this affidavit.
2. Our counsel has drafted the report at my instructions Contents of reply para 1 to 8 are true to the best of my knowledge and belief. Nothing is suppressed.
3. This is my name and address above stated and contents of above paras are true and correct.



Laksh
DEPONENT

ug

VERIFICATION

I, the above Deponent do hereby verify that the statements in Paras 1 to 11 are true to my knowledge and that no part thereof is false and nothing material is concealed therefrom.

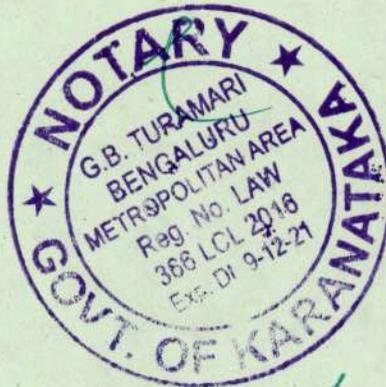
Verified at Bengaluru on the day ^{9th} of December 2021.

[Signature]
DEPONENT

IDENTIFIED BY

[Signature]
ASSISTANT
Dept. Of Mines and Geology
BENGALURU.

Bengaluru ¹
Dated : 08/12.2021



SWORN TO BEFORE ME

[Signature]
2021
G.B. TURAMARI
ADVOCATE & NOTARY
46/1, Behind Binny Mill
1st Main Road, Ganganagar Extr
BENGALURU 560 032

[Signature]

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
CHENNAI**

Application No.144/2020

BETWEEN

Dr. Sarvabhouma Bagali ... **Applicant**

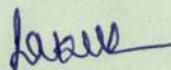
AND

State of Karnataka & Others ... **Respondents**

**Additional statement of objection for the state
of Karnataka**

In this I Dr. Lakshamma W/o Nagaraju .M aged about 47 years Deputy Director, Mineral Administration, Office of the Director, Department of Mines and Geology, Bengaluru duly authorized by the Government of Karnataka as Swearing and Litigation Conducting Officer do hereby solemnly affirm and state on oath as under:-

1. It is submitted that the Applicant has filed this OA seeking several directions from this Hon'ble Tribunal to the states. The interest of the Applicant regarding environment, nature and more particularly about sand mining from ponds, lakes, tanks and nallahs is highly appreciated. The applicant has also sought directions to the Deputy Commissioners of the Vijayapur and Raichur District to submit reports of the details of sand quarrying leases given for ponds / lakes / nallahs etc.



2. It is submitted that state of Karnataka has filed detailed counter to the application. It was reported by the counsel for Karnataka State that this Hon'ble Tribunal directed to get some more particulars. Hence this Additional Objections is being filed. It was reported that following were the observations of this Hon'ble Tribunal.

- a) Statements filed are silent on the penalty imposed on the people involved in the alleged illegal mining.
- b) What were the penalty (if any) imposed on those involved in illegal mining and whether their clearances have been cancelled.
- c) What action has been taken after the said illegal mining having been brought to light.

3. It is submitted that reports were called for from the District of Vijayapur and Raichur. The copies of the reports with true translation in English are submitted with this statements for kind consideration of this Hon'ble Tribunal at **Annexure-R3 & 4.**

4. It is submitted that Government of Karnataka is taking stringent action to control and prevent illegal sand quarrying through out the state. The Geologist employed in the particular Districts are entrusted to keep vigilance on the matter. further the officers of the Police Department, Revenue Department, PWD, and Forest have been given powers to take action against illegal sand mining. Officers of

Law

Village Panchayat are also taking care of illegal sand mining. The Government of Karnataka through different Departments has appointed Home Guards specifically to watch the sand mining. Police are also deployed for the purpose. There is a proposal before Government to create a separate protection force to prevent illegal mining. Checkposts are established at relevant, important, key points. Un-authorized village roads leading to ponds, lakes, nallaus, rivers etc have been blocked by either causing trenches, or constructing cement pillars etc.

5. It is submitted that sand blocks are identified by the Department of Mines and Geology. They are auctioned so that there is scientific, sustainable sand mining. It prevents illegal sand mining by third parties. The vehicles of the lessees are fitted with GPS to keep watch over the transportation. Weigh bridges and CC Cameras are fitted at important places. Transport permits are issued. Often they are intercepted to check if there is multiple transportation on the same permit. In case of violation of Rules and illegality, cases are booked. If the parties come forward to compound, they are compounded as per Rules. When the case is not compounded the complaints are filed against them in the concerned courts.

6. It is submitted that State Government is taking necessary steps to prevent and control illegal sand mining. When compared to the legal mining, recovery of royalty,

Jasur

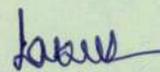
regulated Scientific quarrying, transportation and distribution of sand to the public, illegal sand mining is under Control. The sand policy 2016, 2020 and the directions of this Hon'ble Tribunal are strictly followed while identifying sand blocks, quarrying, transportation and distribution of the sand.

7. It is submitted that sand mining by the State Government is as per Rules, sand Polices and guidelines, directions issued by this Hon'ble Tribunal. De-silting of ponds, lakes, tanks and nallahs are not done opposing or affecting environment. They are necessary for existence maintainance of tanks, ponds etc. Otherwise they are damaged or mis-used, collection of water is reduced, stagnation of water pollutes the water, unfit for use.

8. It is submitted that Applicant has not stated what are the illegal activities, prohibited activities found by him. He has not suggested any curative solutions. The applicant could act the information sought for in this Application from the Government by filing applications. His intention in filing this application is to simply harass the Government and the Department and gain unlawful publicity etc.

Hence it is submitted that the application be dismissed with costs, in the interest of justice.

Bengaluru
Date: 08.12.2021


RESPONDENTS



ಹಿರಿಯ ಭೂವಿಜ್ಞಾನಿ ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ ವಿಜಯಪುರ ಜಿಲ್ಲೆ

ಪಿಡಬ್ಲ್ಯುಡಿ ಕಂಪೌಂಡ್, ಸ್ಟೇಷನ್ ರೋಡ್, ವಿಜಯಪುರ-586104

ಇಮೇಲ್: sgbijdmgka@gmail.com

phone no: 08352-297057

ಸಂಖ್ಯೆ:ಹಿಭೂವಿ/ಗಭೂಇ/ವಿ.ರಂ./2021-22 / 1143

ದಿನಾಂಕ: 06/12/2021
ನಿರ್ದೇಶಕರ ಕಛೇರಿ
ಗಣಿ ಮತ್ತು ಭೂ ವಿಜ್ಞಾನ ಇಲಾಖೆ
Office of the Director
Dept. of Mines & Geology
- 7 DEC 2021
3363564
ಬೆಂಗಳೂರು - 560001.
Bengaluru - 560001.

ಇವರಿಗೆ,
ಮಾನ್ಯ ನಿರ್ದೇಶಕರು,
ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ,
ಕೇಂದ್ರ ಕಛೇರಿ, ಬೆಂಗಳೂರು
ಇವರಿಗೆ.

ಮಾನ್ಯರೇ,

ವಿಷಯ: ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ಪೀಠ ನ್ಯಾಯಾಲಯ ಚೆನ್ನೈನಲ್ಲಿ ದಾಖಲಾಗಿರುವ O.A ಸಂ: 144/2020 ಕ್ಕೆ ಸಂಬಂಧಪಟ್ಟಂತೆ, ಮಾನ್ಯ ನ್ಯಾಯಾಲಯವು ದಿನಾಂಕ: 10.12.2021 ರಂದು ನೀಡಿರುವ ಆದೇಶದಂತೆ ಆಫಿಡಾವಿಟ್ ಸಲ್ಲಿಸುವ ಕುರಿತು.

ಉಲ್ಲೇಖ: 1. ಕೇಂದ್ರ ಕಛೇರಿ ಪತ್ರ ಸಂಖ್ಯೆ: DMG/Sand/NGT/OA 144 of 2017 (SZ) Chennai/2019-20, ದಿನಾಂಕ: 17.11.2021.

ಮೇಲ್ಕಂಡ ವಿಷಯ ಹಾಗೂ ಉಲ್ಲೇಖಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ಪೀಠ ನ್ಯಾಯಾಲಯ, ಚೆನ್ನೈನಲ್ಲಿ ದಾಖಲಾಗಿರುವ O.A ಸಂ: 144/2020 ಕ್ಕೆ ಸಂಬಂಧಪಟ್ಟಂತೆ, ಮಾನ್ಯ ನ್ಯಾಯಾಲಯವು ದಿನಾಂಕ: 10.12.2021 ರಂದು ನೀಡಿರುವ ಆದೇಶದಲ್ಲಿ ಅನಧಿಕೃತ ಮರಳು ಗಣಿಗಾರಿಕೆ ವಿಷಯಗಳಿಗೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ವಿಜಯಪುರ ಜಿಲ್ಲಾ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಕೆರೆ ಹಾಗೂ ಸರೋವರಗಳಲ್ಲಿ ಯಾವುದೇ ಅನಧಿಕೃತ ಮರಳು ಗಣಿಗಾರಿಕೆ ನಡೆದಿರುವುದು ಕಂಡು ಬಂದಿರುವುದಿಲ್ಲ. ನದಿಪಾತ್ರಗಳಲ್ಲಿ ಕಳೆದ ಮೂರು ವರ್ಷಗಳಲ್ಲಿ ಅನಧಿಕೃತ ಮರಳು ಗಣಿಗಾರಿಕೆ ಚಟುವಟಿಕೆ ಕುರಿತು ಜಿಲ್ಲಾ ಹಾಗೂ ತಾಲ್ಲೂಕು ಮರಳು ಸಮಿತಿಯಿಂದ ಕೈಗೊಂಡ ಕ್ರಮದ ವಿವರಗಳು ಈ ಕೆಳಗಿನಂತಿವೆ.

ವಿಜಯಪುರ ಜಿಲ್ಲಾ ವ್ಯಾಪ್ತಿಯ ನದಿ ಪಾತ್ರಗಳಲ್ಲಿ 2018-19 ನೇ ಸಾಲಿನಿಂದ 2021-22 ನೇ ಸಾಲಿನ ಅಕ್ಟೋಬರ್ ಅಂತ್ಯದವರೆಗೆ ಅನಧಿಕೃತ ಮರಳು ಗಣಿಗಾರಿಕೆ ಚಟುವಟಿಕೆಗಳಡಿ ಕೈಗೊಂಡ ಕ್ರಮದ ವಿವರಗಳು ಈ ಕೆಳಗಿನಂತಿವೆ.

ವರ್ಷ	ಅನಧಿಕೃತ ಮರಳು ಗಣಿಗಾರಿಕೆ			ಅನಧಿಕೃತ ಮರಳು ಸಾಗಾಣಿಕೆ			ಅನಧಿಕೃತ ಮರಳು ದಾಸ್ತಾನು		
	ಪತ್ತೆ ಹಚ್ಚಿದ ಪ್ರಕರಣಗಳು	ವಿಧಿಸಲಾದ ದಂಡ (ರೂ. ಲಕ್ಷಗಳಲ್ಲಿ)	ದಾಖಲಾದ ಮೊಕದ್ದಮೆ ಗಳ ಸಂಖ್ಯೆ	ಪತ್ತೆ ಹಚ್ಚಿದ ಪ್ರಕರಣಗಳು	ವಿಧಿಸಲಾದ ದಂಡ (ರೂ. ಲಕ್ಷಗಳಲ್ಲಿ)	ದಾಖಲಾದ ಮೊಕದ್ದಮೆ ಗಳ ಸಂಖ್ಯೆ	ಪತ್ತೆ ಹಚ್ಚಿದ ಪ್ರಕರಣಗಳು	ವಿಧಿಸಲಾದ ದಂಡ (ರೂ. ಲಕ್ಷಗಳಲ್ಲಿ)	ದಾಖಲಾದ ಮೊಕದ್ದಮೆ ಗಳ ಸಂಖ್ಯೆ
2018-19	2	0.50	1	167	18.99	158	12	0.00	12
2019-20	0	0.00	0	0	0.00	0	0	0.00	0
2020-21	2	0.00	0	9	3.90	0	0	0.00	0
2021-22	0	0.00	0	0	0	0	3	0.00	3
ಒಟ್ಟು	2	0.50	1	176	22.89	158	15	0.00	15

ವಿಜಯಪುರ ಜಿಲ್ಲಾ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಸದರಿ ಮರಳು ಗಣಿಗಾರಿಕೆ/ಸಾಗಾಣಿಕೆ ನಿಯಂತ್ರಿಸಲು ಜಿಲ್ಲಾ ಮರಳು ಸಮಿತಿಯಿಂದ ಈಗಾಗಲೇ ಚಡಚಣಾ ತಾಲ್ಲೂಕಿನ ಶಿರಾಡೋಣ ಮತ್ತು ಝಳಕಿ ಹಾಗೂ ಸಿಂದಗಿ ತಾಲ್ಲೂಕಿನ ಮೋರಟಗಿ ಗ್ರಾಮದಲ್ಲಿ ತಾತ್ಕಾಲಿಕ ತನಿಖಾ ತಾಣಗಳನ್ನು ಸ್ಥಾಪಿಸಲಾಗಿರುತ್ತದೆ. ಮುಂದುವರೆದು, ತಾಳಿಕೋಟೆ ತಾಲ್ಲೂಕಿನ ಬ ಸಾಲವಾಡಗಿ ಮತ್ತು ಮುದ್ದೇಬಿಹಾಳ ತಾಲ್ಲೂಕಿನ ನಲವತವಾಡದಲ್ಲಿಯೂ ಸಹ ಸ್ಥಾಪಿಸಲು ಕ್ರಮ ಕೈಗೊಳ್ಳಲಾಗುತ್ತಿದೆ ಎಂಬ ಮಾಹಿತಿಯನ್ನು ಮುಂದಿನ ಕ್ರಮಕ್ಕೆ ಹಾಗೂ ಅವಗಾಹನೆಗೆ ಸಲ್ಲಿಸಿದೆ.

True copy
Deputy Director (Min. Admn)
Dept. of Mines & Geology
Bangalore-560001

This is the Annexure R3
Affidavit of
NOTARY

ತಮ್ಮ ವಿಶ್ವಾಸಿ
ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ,
ವಿಜಯಪುರ.

"Translated copy"

(Emblem)

Office of the Senior Geologist, Department of Mines & Geology
Vijayapur Dist.

PWD Compound Station Road, Vijayapur-586104

Email: sgbijdmgka@gmail.com

Phone no: 08352-297057

No. Sr.Gv/GBuE/BJP/2021-22 | 1143

Date: 06/12/2021

To
Director
Department of Mines & Geology,
Bangalore.

Respected Sir,

Sub: Submitting the affidavit as per order passed in I.A. No. 144/2020
by the Hon'ble National Green Tribunal, Chennai regarding.

Ref: 1) Head office letter No.DMG/Sand/NGT/OA.144 of 2017 (S)
Chennai/2019-20 Dated: 17.11.2021.

With reference to above cited subject & reference, pertains to the case O.A. No. 144/2020 filed on the file of National Green Tribunal Chennai, action taken in respect of unauthorized sand mining in a decree issued by the Tribunal on a valid Tribunal order dated 10.12.2021, no unauthorized sand mining has been detected in ponds and lakes in Vijayapur District. The details of the action taken by the District and Taluka sand committee on unauthorized sand mining activity in the river bed during the past three years are as follows:

The Action taken against unauthorized sand mining activities in the river bed in Vijayapur District from the year 2018-19 up to October 2021 are as follows

Year	Unauthorized sand mining			Unauthorized sand Transportation			Unauthorized sand Stock		
	Detected cases	Penalty imposed Rs. In lakh	Case No.	Detected cases	Penalty imposed Rs. In lakh	Case No.	Detected cases	Penalty imposed Rs. In lakh	Case No.
2018-19	2	0.50	1	167	18.99	158	12	0.00	12
2019-20	0	0.00	0	0	0.00	0	0	0.00	0
2020-21	2	0.00	0	9	3.90	0	0	0.00	0
2021-22	0	0.00	0	0	0	0	3	0.00	3
Total	2	0.50	1	176	22.89	158	15	0.00	15

The District Sand Committee has already installed temporary Check posts for the control of illegal transport of sand mining at Shiradona, Zalaki and Moratagi Village in Vijayapur District to control illegal sand mining and transportation, steps are being taken to establish check post at B.Salawadagi, Talikoti Taluk and Nalatwad Village in Muddebihal Taluk, said information has been submitted for your perusal and further action.

Yours faithfully,

Handwritten signature
Deputy Director (Min. Admn)
Dept. of Mines & Geology
Bangalore-560001

Handwritten signature
Senior Geologist (M)
Dept. of Mines & Geology
Vijayapur

13258

Annexure - R4



ಹಿರಿಯ ಭೂವಿಜ್ಞಾನಿಯವರ ಕಛೇರಿ, ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ ರಾಯಚೂರು

Office of the Senior Geologist, Dept of Mines & Geology, Raichur -584101

#1-4-156/165/181, Raghavendra Colony I,B, Road, Raichur -584101

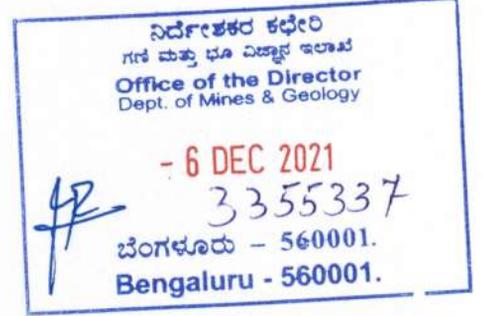
E-mail: dmgsgraichur@gmail.com

ಸಂಖ್ಯೆ:ಹಿಭೂವಿ/ಗಭೂಇ/ರಾಖವಿ/ಮರಳು/2021-22 / 1693

ದಿನಾಂಕ: 24.11.2021

ಇವರಿಗೆ,
ಮಾನ್ಯ ನಿರ್ದೇಶಕರು,
ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ,
ಬೆಂಗಳೂರು.

ಮಾನ್ಯರೇ,



ವಿಷಯ: ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ಪೀಠ ನ್ಯಾಯಾಲಯ ಚೆನ್ನೈನಲ್ಲಿ ದಾಖಲಾಗಿರುವ O.A ಸಂ: 144/2020 ಕ್ಕೆ ಸಂಬಂಧಪಟ್ಟಂತೆ, ಮಾನ್ಯ ನ್ಯಾಯಾಲಯವು ದಿನಾಂಕ: 10.12.2021 ರಂದು ನೀಡಿರುವ ಆದೇಶದಂತೆ ಆಫಿಡಾವಿಟ್ ಸಲ್ಲಿಸುವ ಕುರಿತು.

ಉಲ್ಲೇಖ: ಕೇಂದ್ರ ಕಛೇರಿ ಪತ್ರ ಸಂಖ್ಯೆ: DMG/Sand/NGT/OA 144 of 2017 (SZ) Chennai/ 2019-20, ದಿನಾಂಕ: 17.11.2021.

ಮೇಲ್ಕಂಡ ವಿಷಯ ಹಾಗೂ ಉಲ್ಲೇಖಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ಪೀಠ ನ್ಯಾಯಾಲಯ, ಚೆನ್ನೈನಲ್ಲಿ ದಾಖಲಾಗಿರುವ O.A ಸಂ: 144/2020ಕ್ಕೆ ಸಂಬಂಧಪಟ್ಟಂತೆ, ಮಾನ್ಯ ನ್ಯಾಯಾಲಯವು ದಿನಾಂಕ: 10.12.2021 ರಂದು ನೀಡಿರುವ ಆದೇಶದಲ್ಲಿ ಜಿಲ್ಲಾ ವ್ಯಾಪ್ತಿಯ ಹಳ್ಳ, ಕೆರೆ ಹಾಗೂ ಸರೋವರಗಳಲ್ಲಿ ಅನಧಿಕೃತ ಮರಳು ಗಣಿಗಾರಿಕೆ ಚಟುವಟಿಕೆ ಕುರಿತು ಜಿಲ್ಲಾ ಹಾಗೂ ತಾಲ್ಲೂಕು ಮರಳು ಸಮಿತಿಯಿಂದ ಕೈಗೊಂಡ ಕ್ರಮದ ವಿವರಗಳನ್ನು ಸಲ್ಲಿಸಲು ತಿಳಿಸಲಾಗಿರುತ್ತದೆ.

ರಾಯಚೂರು ಜಿಲ್ಲಾ ವ್ಯಾಪ್ತಿಯ ನದಿ / ಹಳ್ಳಗಳ ಪಾತ್ರಗಳಲ್ಲಿ ಟೆಂಡರ್-ಕಂ-ಹರಾಜು ಮೂಲಕ ಮಂಜೂರಾಗಿರುವ ಮರಳು ಬ್ಲಾಕ್ ಗಳ ವಿವರಗಳನ್ನು ಅನುಬಂಧ-1 ರಲ್ಲಿ ಲಗತ್ತಿಸಿದೆ.

ಸರ್ಕಾರವು ದಿನಾಂಕ: 05.05.2020 ರಂದು ಹೊಸ ಮರಳು ನೀತಿ-2020 ನ್ನು ಜಾರಿಗೊಳಿಸಲಾಗಿದ್ದು, ಸದರಿ ಮರಳು ನೀತಿಯಲ್ಲಿ I, II ಮತ್ತು III ನೇ ಶ್ರೇಣಿಯ ಹಳ್ಳ / ತೊರೆ ಮತ್ತು ಕೆರೆಗಳಲ್ಲಿ, IV, V ಮತ್ತು VI ನೇ ಶ್ರೇಣಿಯ ಹೊಳೆ / ನದಿಗಳಲ್ಲಿ ಮತ್ತು ಅಣೆಕಟ್ಟು / ಜಲಾಶಯ / ಬ್ಯಾರೇಜ್‌ಗಳು ಮತ್ತು ಸದರಿ ಹಿನ್ನೀರಿನ ಪ್ರದೇಶಗಳಲ್ಲಿ ಹೂಳು ತೆಗೆಯುವ ಮುಖಾಂತರ ದೊರೆತ ಮರಳನ್ನು ವಿಲೇ ಪಡಿಸಲು ಅವಕಾಶ ಕಲ್ಪಿಸಲಾಗಿರುತ್ತದೆ.

ಸದರಿ ಮರಳು ನೀತಿಯಂತೆ, ರಾಯಚೂರು ಜಿಲ್ಲಾ ವ್ಯಾಪ್ತಿಯ I, II ಮತ್ತು III ನೇ ಶ್ರೇಣಿಯ ಹಳ್ಳ / ತೊರೆ ಮತ್ತು ಕೆರೆಗಳ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಆರಂಭಿಕ ಹಂತದಲ್ಲಿ ಮರಳು ನಿಕ್ಷೇಪ ಪ್ರದೇಶಗಳನ್ನು ಗುರುತಿಸಿದ್ದು ಜಿಲ್ಲಾ ಮರಳು ಸಮಿತಿಯಿಂದ ಅಧಿಸೂಚನೆ ಹೊರಡಿಸಿರುವುದಿಲ್ಲ. ಮುಂದುವರೆದು, ಜಿಲ್ಲೆಯಲ್ಲಿ ಯಾವುದೇ ಕೆರೆ-ಕಟ್ಟೆಗಳಲ್ಲಿ ಮರಳು ನಿಕ್ಷೇಪಗಳನ್ನು ಗುರುತಿಸಿರುವುದಿಲ್ಲ ಹಾಗೂ ಅಧಿಸೂಚನೆ ಹೊರಡಿಸಿರುವುದಿಲ್ಲ. IV, V ಮತ್ತು VI ನೇ ಶ್ರೇಣಿಯ ಹೊಳೆ / ನದಿಗಳಲ್ಲಿ ಲಭ್ಯವಿರುವ ಪ್ರದೇಶಗಳನ್ನು ಮತ್ತು ಗೂಗಲ್ ಬ್ಯಾರೇಜ್‌ನ ಹಿನ್ನೀರಿನ ಪ್ರದೇಶದಲ್ಲಿ ಹೂಳಿನೊಂದಿಗೆ ದೊರೆಯುವ ಮರಳನ್ನು ವಿಲೇಪಡಿಸಲು ಗುರುತಿಸಿ, ಮೆ||ಹಟ್ಟಿ ಚಿನ್ನದ ಗಣಿ ಕಂಪೆನಿ ನಿಯಮಿತ ಇವರಿಗೆ ಮೀಸಲಿರಿಸಿ ಜಿಲ್ಲಾ ಮರಳು ಸಮಿತಿಯಿಂದ ಅಧಿಸೂಚನೆ ಹೊರಡಿಸಲಾಗಿರುತ್ತದೆ. (ಅನುಬಂಧ-2 ರಲ್ಲಿ ಲಗತ್ತಿಸಿದೆ)

5/12
Sand call
DD(mf)
Sand call

ರಾಯಚೂರು ಜಿಲ್ಲಾ ಮರಳು ಸಮಿತಿಯಿಂದ ಅನಧಿಕೃತ ಮರಳು ಗಣಿಗಾರಿಕೆ, ಸಾಗಾಣಿಕೆ ಮತ್ತು ಸಂಗ್ರಹಣೆಯನ್ನು ತಡೆಗಟ್ಟಲು 14 ಚೆಕ್ ಪೋಸ್ಟ್ ಗಳನ್ನು ಸ್ಥಾಪಿಸಲಾಗಿದ್ದು, ಸದರಿ ಚೆಕ್ ಪೋಸ್ಟ್‌ಗಳಲ್ಲಿ ಕಂದಾಯ, ಪೊಲೀಸ್, ಅರಣ್ಯ, ಸಾರಿಗೆ ಮತ್ತು ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳ ಪಾಳಿಯೊಂದಿಗೆ ಹೋಮ್ ಗಾರ್ಡ್ ಸಿಬ್ಬಂದಿಯನ್ನು ಸಹ ನೇಮಿಸಲಾಗಿದ್ದು, ವಿವರಗಳು ಈ ಕೆಳಕಂಡಂತಿರುತ್ತವೆ.

Establishment of Check Post to Prevent Unauthorized Sand Mining Activity

Sl No.	Name of the Taluk	Sl.No.	Name of the Check Post	Details of the Appointed Home Guard
1	Raichur	1.	Karekall	11
		2.	Arshanagi	
		3.	7 th Mail	
2	Deodurga	4.	Huvena hedgi	12
		5.	Gugal	
		6.	Thinithani	
3	Manvi	7.	Mustur Cross	9
		8.	Kapgal Cross	
		9.	Government Degree College of Sindhanur Road	
4	Lingsugur	10.	Mudgal	10
		11.	Yaradona Cross (Gurugunta Road)	
5	Sindhanur	12.	Javalgera	8
		13.	Sripuram Junction (near the ditch)	
		14.	Dadesugur	

ರಾಯಚೂರು ಜಿಲ್ಲಾ ವ್ಯಾಪ್ತಿಯ ನದಿ ಪಾತ್ರಗಳಲ್ಲಿ 2018-19 ನೇ ಸಾಲಿನಿಂದ 2021-22 ನೇ ಸಾಲಿನ ಅಕ್ಟೋಬರ್ ಅಂತ್ಯದವರೆಗೆ ಅನಧಿಕೃತ ಮರಳು ಗಣಿಗಾರಿಕೆ, ಸಾಗಾಣಿಕೆ ಮತ್ತು ದಾಸ್ತಾನು ಸೇರಿದಂತೆ ಗುತ್ತಿಗೆದಾರರು ನಿಯಮಗಳನ್ನು ಉಲ್ಲಂಘನೆ ಮಾಡಿ, ನದಿ ಪಾತ್ರಗಳಲ್ಲಿ ಯಂತ್ರೋಪಕರಣಗಳನ್ನು ಬಳಸಿ, ಗಣಿಗಾರಿಕೆ ಮಾಡಿರುವ ಸಂಬಂಧ, ಗುತ್ತಿಗೆ ಪ್ರದೇಶಗಳ ಗಡಿ ಬಾಂದುಗಳು & ವೇಬ್ರಿಡ್ಜ್, ಸಿಸಿ ಕ್ಯಾಮೆರಾ ಸರಿಯಾಗಿ ನಿರ್ವಹಣೆ ಮಾಡದೇ ಇರುವುದಕ್ಕೆ ಸಂಬಂಧಪಟ್ಟಂತೆ, ಒಂದು ಪರವಾನಿಗೆಯಡಿ ಒಂದಕ್ಕಿಂತ ಹೆಚ್ಚು ಮರಳು ಸಾಗಾಣಿಕೆ ಮಾಡಿರುವ ಸಂಬಂಧ ಲಾರಿ ವಾಹನಗಳ ಮಾಲೀಕರು ಮತ್ತು ಮರಳು ಗುತ್ತಿಗೆದಾರರುಗಳಿಗೆ ನಿಯಮಾನುಸಾರ ದಂಡ ವಿಧಿಸಿ, ವಸೂಲಿ ಮಾಡಿರುವ ಕುರಿತು ಹಾಗೂ ಸಂಬಂಧಪಟ್ಟ ಪೊಲೀಸ್ ಠಾಣೆ ಹಾಗೂ ನ್ಯಾಯಾಲಯಗಳಲ್ಲಿ ಮೊಕದ್ದಮೆ ದಾಖಲಿಸಿರುವ ವಿವರಗಳು ಈ ಕೆಳಕಂಡಂತಿರುತ್ತವೆ.

ವರ್ಷ	ಅನಧಿಕೃತ ಮರಳು ಗಣಿಗಾರಿಕೆ			ಅನಧಿಕೃತ ಮರಳು ಸಾಗಾಣಿಕೆ			ಅನಧಿಕೃತ ಮರಳು ದಾಸ್ತಾನು		
	ಪತ್ತೆ ಹಚ್ಚಿದ ಪ್ರಕರಣಗಳು	ವಿಧಿಸಲಾದ ದಂಡ (ರೂ. ಲಕ್ಷಗಳಲ್ಲಿ)	ದಾಖಲಾದ ಮೊಕದ್ದಮೆ ಗಳ ಸಂಖ್ಯೆ	ಪತ್ತೆ ಹಚ್ಚಿದ ಪ್ರಕರಣಗಳು	ವಿಧಿಸಲಾದ ದಂಡ (ರೂ. ಲಕ್ಷಗಳಲ್ಲಿ)	ದಾಖಲಾದ ಮೊಕದ್ದಮೆ ಗಳ ಸಂಖ್ಯೆ	ಪತ್ತೆ ಹಚ್ಚಿದ ಪ್ರಕರಣಗಳು	ವಿಧಿಸಲಾದ ದಂಡ (ರೂ. ಲಕ್ಷಗಳಲ್ಲಿ)	ದಾಖಲಾದ ಮೊಕದ್ದಮೆ ಗಳ ಸಂಖ್ಯೆ
2018-19	2	0	2	293 (379 vehicles)	0	293	38	0.90	37
2019-20	7	20.11	1	165 (195 vehicles)	0.00	165	38	0.00	31
2020-21	4	0.00	4	243	34.46	149	29	10.83	14
2021-22 (ಅಕ್ಟೋಬರ್-2021ರ ಅಂತ್ಯದವರೆಗೆ)	5	1.50	0	154	22.44	70	11	0.00	11
ಒಟ್ಟು	18	21.61	7	855	56.9	677	116	11.73	93

ಮುಂದುವರೆದು, ಅನಧಿಕೃತ ಮರಳು ಗಣಿಗಾರಿಕೆ ಮತ್ತು ಸಾಗಾಣಿಕೆಯಾಗದಂತೆ ತಡೆಗಟ್ಟಲು ಜಿಲ್ಲಾ ಮರಳು ಸಮಿತಿಯಿಂದ ನದಿ ಪಾತ್ರಕ್ಕೆ ಹೋಗುವ ರಸ್ತೆಗಳಿಗೆ ಕಂದಕಗಳು/ಕಾಂಕ್ರೀಟ್ ಪಿಲ್ಲರ್ ಗಳನ್ನು ಸಹ ನಿರ್ಮಿಸಲಾಗಿದ್ದು, ವಿವರಗಳು ಈ ಕೆಳಕಂಡಂತಿರುತ್ತವೆ.

ಕ್ರ ಸಂ	ತಾಲ್ಲೂಕು	ಗ್ರಾಮ	ನದಿ ಪಾತ್ರ	ದಿನಾಂಕ	ಷರಾ
1	ರಾಯಚೂರು	ಗಂಜಳ್ಳಿ	ಕೃಷ್ಣಾ	20.03.2020	ನದಿ ಪಾತ್ರಕ್ಕೆ ಹೊಂದಿಕೊಂಡಿರುವ ಅನಧಿಕೃತ ರಸ್ತೆಗಳಲ್ಲಿ ಕಂದಕಗಳು ಮಾಡಿದೆ
	2020-21				
2	ರಾಯಚೂರು	ಗಂಜಳ್ಳಿ	ಕೃಷ್ಣಾ	07.05.2020	ನದಿ ಪಾತ್ರಕ್ಕೆ ಹೊಂದಿಕೊಂಡಿರುವ ರಸ್ತೆಗಳಲ್ಲಿ ಕಂದಕಗಳನ್ನು ನಿರ್ಮಿಸಲಾಗಿರುತ್ತದೆ.
3	ದೇವದುರ್ಗ	ಕೋಣಚಪಲ್ಲಿ	ಕೃಷ್ಣಾ	06.09.2020	-"
4	ದೇವದುರ್ಗ	ಕರ್ಕಿಹಳ್ಳಿ	ಕೃಷ್ಣಾ	28.11.2020	-"
6	ದೇವದುರ್ಗ	ಬೆಣಕಲ್	ಕೃಷ್ಣಾ	16.12.2020	-"
7	ದೇವದುರ್ಗ	ಬಾಗೂರು	ಕೃಷ್ಣಾ	23.01.2021	-"
8	ದೇವದುರ್ಗ	ಹೇರುಂಡಿ	ಕೃಷ್ಣಾ	23.01.2021	-"
9	ರಾಯಚೂರು	ಅರಷಿಣಗಿ	ಕೃಷ್ಣಾ	27.01.2021	-"
10	ರಾಯಚೂರು	ಕರೇಕಲ್	ಕೃಷ್ಣಾ	27.01.2021	-"
11	ದೇವದುರ್ಗ	ಬಸವಂತಪುರ	ಕೃಷ್ಣಾ	29.01.2021	-"
12	ದೇವದುರ್ಗ	ಗೂಗಲ್	ಕೃಷ್ಣಾ	16.03.2021	-"
13	ದೇವದುರ್ಗ	ಗೂಗಲ್	ಕೃಷ್ಣಾ	21.03.2021	-"
14	ದೇವದುರ್ಗ	ಗೂಗಲ್	ಕೃಷ್ಣಾ	28.03.2021	-"
	2021-22				
15	ರಾಯಚೂರು	ಗಂಜಳ್ಳಿ	ಕೃಷ್ಣಾ	25.04.2021	2 ಅನಧಿಕೃತ ರಸ್ತೆಗಳಿಗೆ 10 ಕಾಂಕ್ರೀಟ್ ಪಿಲ್ಲರ್ ಅಳವಡಿಸಿದೆ
16	ರಾಯಚೂರು	ಕಾಡ್ಲೂರು	ಕೃಷ್ಣಾ	26.04.2021	2 ಅನಧಿಕೃತ ರಸ್ತೆಗಳಿಗೆ ಕಲ್ಲುಬಂಡೆಗಳನ್ನು ಅಳವಡಿಸಿದೆ
17	ರಾಯಚೂರು	ಕರೇಕಲ್	ಕೃಷ್ಣಾ	27.04.2021	1 ಅನಧಿಕೃತ ರಸ್ತೆಯಲ್ಲಿ 14 ಕಾಂಕ್ರೀಟ್ ಪಿಲ್ಲರ್ ಅಳವಡಿಸಿದೆ
18	ರಾಯಚೂರು	ಕಾಡ್ಲೂರು	ಕೃಷ್ಣಾ	27.04.2021	2 ಅನಧಿಕೃತ ರಸ್ತೆಗಳಿಗೆ 10 ಕಾಂಕ್ರೀಟ್ ಪಿಲ್ಲರ್ ಅಳವಡಿಸಿದೆ

ಮೇಲ್ಕಂಡಂತೆ, ರಾಯಚೂರು ಜಿಲ್ಲಾ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಅನಧಿಕೃತ ಮರಳು ಗಣಿಗಾರಿಕೆ, ಸಾಗಾಣಿಕೆ ಮತ್ತು ದಾಸ್ತಾನು ತಡೆಗಟ್ಟಲು ಜಿಲ್ಲಾ ಹಾಗೂ ತಾಲ್ಲೂಕು ಮರಳು ಸಮಿತಿಯಿಂದ ನಿಯಮಾನುಸಾರ ಕಟ್ಟುನಿಟ್ಟಿನ ಕ್ರಮ ಕೈಗೊಳ್ಳಲಾಗಿರುತ್ತದೆ ಎಂಬ ವಿಷಯವನ್ನು ತಮ್ಮ ಮುಂದಿನ ಕ್ರಮಕ್ಕೆ ಸಲ್ಲಿಸಿದೆ.

"True copy"

Deputy Director (Min. Admn)
Dept. of Mines & Geology
Bangalore-560001

ತಮ್ಮ ವಿಶ್ವಾಸಿ,

ಹಿರಿಯ ಭೂವಿಜ್ಞಾನಿ
ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಸಂಶೋಧನೆ
ಇನಿಜ ರಾಯಚೂರು ಜಿಲ್ಲಾ

This is the Annexure... Stated in...
Affidavit of...

NOTARY

Annexure-1

List of Sand Leases as per KMMCR-1994 Amendment-2016 of 31 (R) New Sand Policy.

SL No.	Name of thelessee	QL No	Village	Name of River/Nala	Extent (Acres)	Block No	EC Quantity	Grant Date & Validity
List of Sand Leases in River bed								
1	Sri. Anand.B.Doddamani	RAIOS4	Arshanagi	Krishna	12.20	1	33,000	12.06.2017 5 Years
2	Sri. Venkanagouda S Patil	RAIOS7	Arshanagi	Krishna	12.20	2	38,000	12.06.2017 5 Years
3	Sri.Anand.B.Doddamani	RAIOS6	N Malkapura	Tungabadra	12.20	1	30,000	12.06.2017 5 Years
4	Shri.Anand.B.Doddamani	RAIOS15	Apparala	Krishna	12.20	1	33,000	13.06.2017 5 Years
5	Shri.Anand.B.Doddamani	RAIOS8	Apparala	Krishna	12.20	2	28,000	12.06.2017 5 Years
6	Shri. Santhosh B G	RAIOS9	Madarkal	Krishna	12.20	1	34,000	12.06.2017 5 Years
7	Shri. Venkanagouda S Patil	RAIOS10	Chikkarayanakumpi	Krishna	12.20	1	26,700	12.06.2017 5 Years
8	Shri. P L Kamble	RAIOS-20	Chikkarayanakumpi	Krishna	12.20	2	18,000	14.06.2017 5 Years
9	Shri. P L Kamble	RAIOS-19	Parthapura	Krishna	12.20	1	21,000	14.06.2017 5 Years
10	Shri. T Venkatesh	RAIOS11	Myadargola	Krishna	12.20	2	49000	12.06.2017 5 Years
11	Shri. Chandrashekar S M	RAIOS16	Myadargola	Krishna	12.20	3	30,000	13.06.2017 5 Years
12	Shri.Anand.B.Doddamani	RAIOS17	Myadargola	Krishna	12.20	4	56000	13.06.2017 5 Years
13	Smt. Savitha B Melinamane	RAIOS18	Karkihalli	Krishna	12.20	2	30,000	13.06.2017 5 Years
14	Sri. M Earanna	RAIOS1	Chinchodi	Krishna	12.20	1	29000	08.06.2017 5 Years
15	Smt. Savitha B Melinamane	RAIOS13	Nilavanji	Krishna	12.20	1	45000	13.06.2017 5 Years
16	Sri.Anand.B.Doddamani	RAIOS14	Jolahadagi	Krishna	12.20	1	38500	12.06.2017 5 Years
17	Sri. P L Kamble	RAIOS-21	Jolahadagi	Krishna	12.20	2	48000	13.06.2017 5 Years
18	Sri. Shivappa Basappa Maradi	RAIOS22	Bagur	Krishna	12.00	1	35000	11.10.2018 5 Years
19	Sri. Panchakshari C Muddi	RAIOS23	Karkihalli	Krishna	12.00	1	35000	15.10.2018 5 Years
20	Sri.Anand.B.Doddamani	RAIOS24	Parthapura	Krishna	12.20	2	35000	12.10.2018 5 Years
21	Sri. N T Murali Krishna	RAIOS26	Singapura	Tungabadra	12-00	1	35000	15.10.2018 5 Years
22	Sri. N T Murali Krishna	RAIOS25	Umalipannur	Tungabadra	12.00	1	35000	15.10.2018 5 Years
23	Sri. B Manjunath	RAIOS27	Madlapur	Tungabadra	12.00	1	35000	16.10.2018 5 Years
List of Sand Leases to Govt Works (Reserved to PWD)								
24	AEE, PWD, Raichur.	RAIGOS03	Chikkalaparvi	Tungabadra	12.00	2	41,989	04.12.2019 3 Years
25	AEE,PWD, Manvi	RAIGOS05	Chikkalaparvi	Tungabadra	12.00	1	42,503	30.4.2020 3 Years
26	AEE,PWD, Sindhanur	RAIGOS04	Hedaginal	Tungabadra	12.00	1	44,622	2.03.2020 3 Years
27	AEE, PWD, Lingasaguru	RAIGOS06	Hedaginal	Tungabadra	12.00	1	45,096	5.05.2020 3 Years
List of Sand Leases in Nala								
28	Sri. M Sharana Basappa	RAIOS3	Gonavara	Nala	12.20	1	13,000	08.06.2017 5 Years
29	Sri. M Earanna	RAIOS2	Albanuru	Nala	12.20	1	20,000	08.06.2017 5 Years

laxmi

Deputy Director (Min. Admn
Dept. of Mines & Geology
Bangalore-560001

10/10/2020
ಅರಿಯ ಭೂವಿಜ್ಞಾನಿ
ಗಣಿ ಮತ್ತು ಭೂ ವಿಜ್ಞಾನ ಇಲಾಖೆ
ಏಸಿಜ ವಿಭಾಗ, ರಾಯಚೂರು.

Annexure-2

Details of sand blocks notified to M/S HGML as per KMMCR-1994 Amendment-2020 of New Sand Policy

SI No	Taluk	Village	Name of River	Extent (Acres)	Block No	Survey No.	Remarks
1	Devadurga	Myadargola	Krishna	12-20	1	56,57	Environmental Clearance & Execution of Lease is in process.
2	Devadurga	Myadargola	Krishna	12-20	6	2,3	
3	Devadurga	Konachapalli	Krishna	50-00	1	39 to 44, 57	
4	Devadurga	Gugal	Krishna	25-00	1	7 to 10	
5	Devadurga	Herundi	Krishna	18-00	2	96/2, 97/2, 98/2, 99/2, 107	
6	Devadurga	Hirerayakumpi	Krishna	30-00	1	308/1, 3/1, 4, 5, 6	
7	Manvi	Yadivala	Tungabadra	40-00	1	66, 65/2	
8	Manvi	Madlapur	Tungabadra	25-00	2	199, 188, 64	
9	Manvi	Umalipannur	Tungabadra	25-00	1	3, 4, 141/2, 148	
10	Devadurga	Karkihalli	Krishna	12-00	3	35/2, 36/2	
11	Manvi	Rajolli	Tungabadra	25-00	1	185, 186, 187 & 189	
12	Raichur	Kadlur	Krishna	20-00	1	376, 371, 370, 369/2, 369/1, 5	

Details of sand removal with silt in the backwater area of the Gugle Barrage as per KMMCR-1994 Amendment-2020 of New Sand Policy

SI No	Taluk	Sand removal villages with silt in the backwaters	Name of River	Scope	App Area	Remarks
1	Devadurga	Herundi, Yatagal, Kurkihalli	Krishna	From the border of Heruru village to the border of Kurkihalli village including Yatagal village	1 Sq Km	* Reserved & Notified for the Hutti Gold Mines Ltd (HGML). *Issued Letter Of Indent (LOI)

True copy

Laure

Deputy Director (Min. Admn)
Dept. of Mines & Geology
Bangalore-560001

[Signature]
ಕರಿಯ ಭಾವಿಜ್ಞಾನಿ
ಗಣಿ ಮತ್ತು ಭೂ ವಿಜ್ಞಾನ ಇಲಾಖೆ
ಛನಿಜ ವಿಭಾಗ, ರಾಯಚೂರು

Translated copy



Office of the Senior Geologist, Dept of Mines & Geology, Raichur -584101

#1-4-156/165/181, Raghavendra Colony I,B, Road, Raichur -584101

E-mail: dmgsgraichur@gmail.com

No:SG/DMG/mineral-Raichur/Sand/2021-22/1693

Date: 24.11.2021

To ,
Hon'ble Director,
Department of Mines and Geology,
Bangalore.

Respect Sir,

Sub: As per the order issued by the National Green Tribunal, Chennai is O.A No. 144/2020 dated: 10.12.2021 with regard to filing an affidavit.

Ref: Head office letter No: DMG/Sand/NGT/OA-144 of 2017 (SZ) Chennai / 2019-20, Date: 17.11.2021.

With respect of the above subject and reference, with regard to case filed in the Hon'ble National Green Tribunal Bench, Chennai vide O.A No. 144/2020, and the Hon'ble Tribunal issued order dated: 10.12.2021, the committee has been directed to submit details of the action taken in respect of illegal sand mining activity in streams, tank and lakes in the district.

The details of sand blocks sanctioned by Tender-Cum-Auction in the river / streams in the Raichur district are given in **Appendix-I**.

The State Government have brought the New Sand Policy-2020 on 05.05.2020 as per this policy provision has been made to extract the sand available in I, II, III, IV and higher order streams, rivers, Tanks, dam, reservoir, barrages and also in their backwater areas.

As per the new sand policy, sand deposits have been identified in I, II and III order streams of Raichur district and yet to be notified by the District Sand Committee. Further, no sand deposits have been identified and notified in any of the ponds and lakes of the district. In the Raichur District identified sand blocks available in rivers and back water area of the Google Barrage has been notified to the Government Corporation, M/S Hutti Gold Mines Ltd for the extraction and de-siltation of sand.

The 14 check posts have been set up by the District Sand Committee Raichur, to prevent illegal sand mining, transportation and storage. Home Guards were deployed along with the Revenue, Police, Forest, Transport and Panchayat Development Officers in the check posts. Details are as follows.

Establishment of Check Post to Prevent Unauthorized Sand Mining Activity

Sl. No.	Name of the Taluk	Sl. No.	Name of the Check Post	Details of the Appointed Home Guard
1	Raichur	1.	Karekal	11
		2.	Arshanagi	
		3.	7 th Mail	
2	Deodurga	4.	Huvinahedgi	12
		5.	Gugal	
		6.	Thinthani	
3	Manvi	7.	Mustur Cross	9
		8.	Kapgal Cross	
		9.	Government Degree College of Sindhanur Road	
4	Lingsugur	10.	Mudgal	10
		11.	Yaradona Cross (Gurugunta Road)	
5	Sindhanur	12.	Javalgera	8
		13.	Sripuram Junction	
		14.	Dadesugur	

In Raichur district from the year 2018-19 to the end of the October 2021-22 following are the actions initiated against the violation of the rules, including contractors, for illegal sand mining, transportation and storage. The action also has been initiated against the multiple sand transportation of vehicles, against over loading and against usage of heavy machineries in sand mining.

Year	Unauthorized sand mining			Unauthorized sand Transporting			Unauthorized sand Stock		
	No. of cases indentified	Penalty collected (In Rs. Lakh)	No. of cases booked	No. of cases indentified	Penalty collected (In Rs. Lakh)	No. of cases booked	No. of cases indentified	Penalty collected (In Rs. Lakh)	No. of cases booked
2018-19	2	0	2	293 (379 vehicles)	0	293	38	0.90	37
2019-20	7	20.11	1	165 (195 vehicles)	0.00	165	38	0.00	31
2020-21	4	0.00	4	243	34.46	149	29	10.83	14
2021-22 Up to Oct-2021	5	1.50	0	154	22.44	70	11	0.00	11
Total	18	21.61	7	855	56.9	677	116	11.73	93

The District Sand Committee took steps to prevent illegal sand mining and transportation near the river bed by constructing trenches and concrete pillars across the roads leading to the river bank. The said details are tabulated as below.

Sl. No	Taluk	Village	River	Date	Remark
1	Raichur	Ganjalli	Krishna	20.03.2020	The trenches are made on the roads adjacent to the river
2020-21					
2	Raichur	Ganjalli	Krishna	07.05.2020	The trenches are made on the roads adjacent to the river
3	Devadurga	Konachapalli	Krishna	06.09.2020	--
4	Devadurga	Karkihalli	Krishna	28.11.2020	--
6	Devadurga	Benakal	Krishna	16.12.2020	--
7	Devadurga	Bagur	Krishna	23.01.2021	--

8	Devadurga	Herundi	Krishna	23.01.2021	-“-
9	Raichur	Arshanagi	Krishna	27.01.2021	-“-
10	Raichur	Karekall	Krishna	27.01.2021	-“-
11	Devadurga	Basvantapura	Krishna	29.01.2021	-“-
12	Devadurga	Gugal	Krishna	16.03.2021	-“-
13	Devadurga	Gugal	Krishna	21.03.2021	-“-
14	Devadurga	Gugal	Krishna	28.03.2021	-“-
2021-22					
15	Raichur	Ganjalli	Krishna	25.04.2021	Constructed 10 concrete pillars in 2 roads adjacent to the river.
16	Raichur	Kadlur	Krishna	26.04.2021	Fitted with rock masonry in 2 roads adjacent to the river.
17	Raichur	Karekall	Krishna	27.04.2021	Constructed 14 concrete pillars in 1 roads adjacent to the river.
18	Raichur	Kadlur	Krishna	27.04.2021	Constructed 10 concrete pillars in 2 roads adjacent to the river.

As per the above, the District and Taluk Sand Committee have taken strict action to prevent unauthorized sand mining, movement of vehicles in Raichur district.

Yours Sincerely,

Senior Geologist,
Dept of Mines and Geology, Raichur


Deputy Director (Min. Admn)
Dept. of Mines & Geology
Bangalore-560001

Annexure-1

List of Sand Leases as per KMMCR-1994 Amendment-2016 of 31 (R) New Sand Policy.

SL No.	Name of the lessee	QL No	Village	Name of River/Nala	Extent (Acres)	Block No	EC Quantity	Grant Date & Validity
List of Sand Leases in River bed								
1	Sri. Anand.B.Doddamani	RAIOS4	Arshanagi	Krishna	12.20	1	33,000	12.06.2017 5 Years
2	Sri. Venkanagouda S Patil	RAIOS7	Arshanagi	Krishna	12.20	2	38,000	12.06.2017 5 Years
3	Sri. Anand.B.Doddamani	RAIOS6	N Malkapura	Tungabadra	12.20	1	30,000	12.06.2017 5 Years
4	Shri. Anand.B.Doddamani	RAIOS15	Apparala	Krishna	12.20	1	33,000	13.06.2017 5 Years
5	Shri. Anand.B.Doddamani	RAIOS8	Apparala	Krishna	12.20	2	28,000	12.06.2017 5 Years
6	Shri. Santhosh B G	RAIOS9	Madarkal	Krishna	12.20	1	34,000	12.06.2017 5 Years
7	Shri. Venkanagouda S Patil	RAIOS10	Chikkarayanakumpi	Krishna	12.20	1	26,700	12.06.2017 5 Years
8	Shri. P L Kamble	RAIOS-20	Chikkarayanakumpi	Krishna	12.20	2	18,000	14.06.2017 5 Years
9	Shri. P L Kamble	RAIOS-19	Parthapura	Krishna	12.20	1	21,000	14.06.2017 5 Years
10	Shri. T Venkatesh	RAIOS11	Myadargola	Krishna	12.20	2	49000	12.06.2017 5 Years
11	Shri. Chandrashekar S M	RAIOS16	Myadargola	Krishna	12.20	3	30,000	13.06.2017 5 Years
12	Shri. Anand.B.Doddamani	RAIOS17	Myadargola	Krishna	12.20	4	56000	13.06.2017 5 Years
13	Smt. Savitha B Melinamane	RAIOS18	Karkihalli	Krishna	12.20	2	30,000	13.06.2017 5 Years
14	Sri. M Earanna	RAIOS1	Chinchodi	Krishna	12.20	1	29000	08.06.2017 5 Years
15	Smt. Savitha B Melinamane	RAIOS13	Nilavanji	Krishna	12.20	1	45000	13.06.2017 5 Years
16	Sri. Anand.B.Doddamani	RAIOS14	Jolahadagi	Krishna	12.20	1	38500	12.06.2017 5 Years
17	Sri. P L Kamble	RAIOS-21	Jolahadagi	Krishna	12.20	2	48000	13.06.2017 5 Years
18	Sri. Shivappa Basappa Maradi	RAIOS22	Bagur	Krishna	12.00	1	35000	11.10.2018 5 Years
19	Sri. Panchakshari C Muddi	RAIOS23	Karkihalli	Krishna	12.00	1	35000	15.10.2018 5 Years
20	Sri. Anand.B.Doddamani	RAIOS24	Parthapura	Krishna	12.20	2	35000	12.10.2018 5 Years
21	Sri. N T Murali Krishna	RAIOS26	Singapura	Tungabadra	12-00	1	35000	15.10.2018 5 Years
22	Sri. N T Murali Krishna	RAIOS25	Umali pannur	Tungabadra	12.00	1	35000	15.10.2018 5 Years
23	Sri. B Manjunath	RAIOS27	Madlapur	Tungabadra	12.00	1	35000	16.10.2018 5 Years
List of Sand Leases to Govt Works (Reserved to PWD)								
24	AEE, PWD, Raichur.	RAIGOS03	Chikkalparvi	Tungabadra	12.00	2	41,989	04.12.2019 3 Years
25	AEE, PWD, Manvi	RAIGOS05	Chikkalparvi	Tungabadra	12.00	1	42,503	30.4.2020 3 Years
26	AEE, PWD, Sindhanur	RAIGOS04	Hedaginal	Tungabadra	12.00	1	44,622	2.03.2020 3 Years
27	AEE, PWD, Lingasaguru	RAIGOS06	Hedaginal	Tungabadra	12.00	1	45,096	5.05.2020 3 Years
List of Sand Leases in Nala								
28	Sri. M Sharana Basappa	RAIOS3	Gonavara	Nala	12.20	1	13,000	08.06.2017 5 Years
29	Sri. M Earanna	RAIOS2	Albanuru	Nala	12.20	1	20,000	08.06.2017 5 Years


 Deputy Director (Min. Admn)
 Dept. of Mines & Geology
 Bangalore-560001


 10/10/2020
 10/10/2020

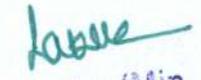
Annexure-2

Details of sand blocks notified to M/S HGML as per KMMCR-1994 Amendment-2020 of New Sand Policy

SI No	Taluk	Village	Name of River	Extent (Acres)	Block No	Survey No.	Remarks
1	Devadurga	Myadargola	Krishna	12-20	1	56,57	Environmental Clearance & Execution of Lease is in process.
2	Devadurga	Myadargola	Krishna	12-20	6	2,3	
3	Devadurga	Konachapalli	Krishna	50-00	1	39 to 44, 57	
4	Devadurga	Gugal	Krishna	25-00	1	7 to 10	
5	Devadurga	Herundi	Krishna	18-00	2	96/2, 97/2, 98/2, 99/2,107	
6	Devadurga	Hirerayakumpi	Krishna	30-00	1	308/1, 3/1, 4, 5, 6	
7	Manvi	Yadivala	Tungabadra	40-00	1	66, 65/2	
8	Manvi	Madlapur	Tungabadra	25-00	2	199, 188, 64	
9	Manvi	Umalipannur	Tungabadra	25-00	1	3, 4, 141/2, 148	
10	Devadurga	Karkihalli	Krishna	12-00	3	35/2, 36/2	
11	Manvi	Rajolli	Tungabadra	25-00	1	185, 186, 187 & 189	
12	Raichur	Kadlur	Krishna	20-00	1	376, 371, 370, 369/2, 369/1, 5	

Details of sand removal with silt in the backwater area of the Gugle Barrage as per KMMCR-1994 Amendment-2020 of New Sand Policy

SI No	Taluk	Sand removal villages with silt in the backwaters	Name of River	Scope	App Area	Remarks
1	Devadurga	Herundi, Yatagal, Kurkihalli	Krishna	From the border of Heruru village to the border of Kurkihalli village including Yatagal village	1 Sq Km	* Reserved & Notified for the Hutti Gold Mines Ltd (HGML). *Issued Letter Of Indent (LOI)


 Deputy Director (Min. Admn)
 Dept. of Mines & Geology
 Bangalore-560001
 ಸಿರಿಯ ಭೂವಿಜ್ಞಾನಿ
 ಗಣಿ ಮತ್ತು ಭೂ ವಿಜ್ಞಾನ ಇಲಾಖೆ
 ಭೂವಿಜ್ಞಾನ ವಿಭಾಗ, ರಾಯಚೂರು